

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2654

ANSWERED ON:18.03.2008

CYBER CRIMES

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cyber crimes are increasing in the country;

(b) if so, the details alongwith the total number of such accused persons arrested in this regard including software engineers and the action taken against them;

(c) whether the Government has any proposal to make the net users give identity proof as reported in 'Dainik Jagran' dated February 24, 2008;

(d) the steps taken by the Government for imparting training to the police officials for preventing cyber crime in the country; and

(e) the financial assistance provided by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO H. GAVIT)

(a): As per information compiled by the National Crime Records Bureau (NCRB), a total of 347, 481 and 453 cases of cyber crimes, which include cases under IT Act and IPC were reported in the country during 2004-2006 respectively, thereby showing a mixed trend.

(b): The State/UT-wise number of cases reported and persons arrested under Cyber Crime in the country during 2004 to 2006, as compiled by NCRB, are enclosed at Annexure. NCRB does not maintain information regarding number of software engineers arrested relating to cyber crimes.

(c): Presently there is no provision relating to cyber cafes in the Information Technology Act, 2000. Provision relating to regulation of cyber cafes has inter alia been included in the Information Technology (Amendment) Bill, 2006 introduced by the Government in the Parliament. An advisory has been issued to the State Governments/Union Territory Administrations to consider issuing rules/guidelines for regulation of activities at cyber cafes under the Police Act or Shop Establishment Act. Some State Governments have formulated their regulations relating to the activities of cyber cafes.

(d) & (e): Organizations like Police Academies, Central Bureau of Investigation (CBI), Indian Computer Emergency Response Team (CERT-In), Controller of Certifying Authority (CCA) etc. conduct regular training programmes for imparting training to the police officials for preventing cyber crime in the country. The laboratories under the Directorate of Forensic Science (DFS) also conduct regular training programmes in the country for the benefit of law enforcement agencies and train them in search and seizure and handling of digital evidence. During the last three years, these laboratories under DFS have conducted 22 training programmes and has trained 749 officers in the field of cyber crime/computer forensics. During the year 2007 NCRB also conducted 7 courses, attended by 120 participants, to sensitize police personnel to cyber crimes. Regional Police Computer Training Centres (RPCTCs) conducted 6 such courses, attended by 215 participants during the same period. The Department of Information Technology has provided a financial assistance of Rs. 363 lakhs to CBI for setting up of "Cyber/Hi-Tech Crime Investigation and Training" Centre.